THE PUNJAB VACCINATION ACT, 1953.

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THE PUNJAB VACCINATION ACT, 1953.

PUNJAB ACT NO. XLIX OF

Received the assent of the Governor of Punjab on 3rd November, 1953, and was first published in the Punjab Government Gazette (Extraordinary). of the 9th November, 1953.]

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1953	XLIX	The Punjab Vaccination Act, 1953	Amended by Punjab Act No. 2 of 1959. ² Extended to the territories which immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 8 of 1961. ³ Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

An Act to give power to prohibit inoculation to make the primary vaccination and re-vaccination of children compulsory throughout Punjab.

It is hereby enacted as follows :-

1. (1) This Act may be called the Punjab Vaccination Act, 1953.

Short title and extent.

¹For Statement of Objects and Reasons, see Punjab Government Gazette (Extra-ordinary), 1953, pages 1541-i and 1541-j; for proceedings in the Legislature, see Punjab Legislative Assembly and Council Debates, 1953.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extra-ordinary), 1958, page 1458.

Por Statement of Objects and Reasons, see Punjab Government Gazette (Extra-ordinary), 1960, page 2005.

(2) It shall extend to the whole of the [Union Terri-

Interpretations.

- 2. In this Act, unless the context otherwise requires.
 - (1) "child" means a person who has not attained
 - (2) "Government" means the 2[Central Govern-
 - (3) "guardian" means any person to whom the care, nurture or custody of any child falls either by law or by natural right or recognized usage or who has accepted or assumed the care, nurture or custody of any child or to whom the care, nurture or custody of any child has been entrusted by any lawful authority;
 - (4) "inoculation" means any operation performed with the object of producing the disease of smallpox in any person by means of variolous matter:
 - (5) "local area" means an area under the control of a local authority, including a Cantonment;
 - (6) "prescribed" means prescribed by made under this Act; rules
- (7) "primary vaccination" is the first vaccination after birth;
- (8) "re-vaccination" is any subsequent vaccination after primary vaccination;
- (9) "unprotected child" means a who has not had smallpox and has not been

Substituted for the words "State of Punjab" by the Punjab Re-organistion (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects)

²Substituted for the words "Government of the State of Punjab" by ibid.

vaccinated, or who has not, within a period of five years, been successfully re-vaccinated.

- (10) "vaccination" means an operation by which sufficient lymph is introduced into the skin and allowed to be absorbed without any interference or exposure to sun for at least fifteen minutes following the operation;
- (11) "vaccination station" means a place where vaccination is performed free of charge by the direction or under the authorisation of the Medical Officer of Health concerned;
- (12) "vaccination circle" means a local area or one of the parts into which a local area has been divided under this Act for the performance of vaccination;
- (13) "vaccinator" means any person appointed under the Act to perform the operation of vaccination or any private person authorised by the Government to perform the same operation and includes a Superintendent of Vaccination [and Inspector of Vaccination and Sanitation].
- 3. Inoculation shall be prohibited throughout the Prohibition of in-State, and no person who has undergone inoculation shall oculation and incoulated persons enter the State before the lapse of forty days from the date from entering of the operation, without a certificate from a medical without certificate. practitioner of such class as the Government may, from time to time, by written order authorise to grant such certificate stating that such person is no longer likely to produce smallpox by contact or near approach.
- 4. A local area may in the prescribed manner be Vaccination Circles. divided into a number of vaccination circles.
- 5. (1) One or more vaccinators shall be appointed vaccinators and with the prescribed qualifications for each vaccination Superintendents of vaccination.

Added by Punjab Act No. 2 of 1959.

circle, and one or more Superintendents of Vaccination shall be appointed with the prescribed qualifications for each local area.

(2) Each of the officers referred to in sub-section (1) shall be known as a "public vaccinator".

Private Vaccinators.

The Government may, by written licence, subject to conditions as prescribed authorise private vaccinators to perform vaccination in any vaccination circle, and may suspend or cancel any such licence.

Unprotected child to be vaccinated or re-vaccinated.

- (1) The guardian of every unprotected child who has not been vaccinated shall procure its primary vaccination before the child attains the age of six months.
- (2) Every child before attainment of the age of thirteen years shall be re-vaccinated so that the interval between the primary vaccination and the first re-vaccination and between the two re-vaccinations, and between the last re-vaccination and his attaining the age of thirteen years shall not, in any case, be more than five years.
- (3) Whenever the residence of an unprotected child is changed the guardian of such child shall, within one month of such change of residence, notify the same to the Medical Officer of Health, or any other person authorised by him in this behalf, of the place from which the residence was changed furnishing full particulars as to the new residence of the child.
- (4) If a vaccinator finds that an unprotected child is not in a fit state of health to be vaccinated or re-vaccinated, he shall deliver to the guardian of such child a certificate to the effect that the child is not then in a fit state for vaccination or re-vaccination as the case may be. Such certificate shall remain in force for the period specified therein, but may be renewed from time to time by a vaccinator if such child continues to be unfit. The reason for the unfitness shall be specified in the certificate.
- (5) On the termination of the period of unfitness the guardian of such child shall take the child or cause it to be taken to a vaccinator to be vaccinated or re-vaccinated, or procure its vaccination or re-vaccination at his own house by a vaccinator:

Provided that if the child is still found to be in a state unfit for vaccination or re-vaccination, the certificate granted shall be renewed.

- (6) If a vaccinator finds that an unprotected child is in a state of health fit for vaccination or re-vaccination he shall vaccinate or re-vaccinate such child and deliver to its guardian a memorandum stating the date on which the vaccination or re-vaccination was performed, specifying the date, time and place at which, the child should be present or be produced as the case may be, for inspection.
- (7) The Medical Officer of Health may at any time cancel any certificate given under this section if he is satisfied that the child was not unfit, and thereupon such certificate shall cease to be valid, and notice of such cancellation shall forthwith be given by him to the guardian of such child.
- The guardian of every child who has been vaccinat-Inspection after ed or re-vaccinated shall, on the date, time and place notified as aforesaid, take the child or cause it to be taken to a vaccinator for inspection or get it inspected at his house by a vaccinator, and such vaccinator shall then append to the memorandum a certificate stating that the child has been inspected and the result of such inspection.

9. When it is ascertained at the time of inspecting Procedure when vaccination is succ a child that the vaccination or re-vaccination has been cessful. successful, a certificate shall be given by the vaccinator to the guardian to that effect and such child shall be deemed to be protected for a period of five years after the date of vaccination or re-vaccination, as the case may be

10. When it is ascertained that the vaccination Procedure when or re-vaccination has been unsuccessful, the child shall be unsuccessful. caused by the guardian to be vaccinated again forthwith, if so desired by the vaccinator and subsequently inspected as aforesaid:

Provided that where the vaccination or re-vaccination has been unsuccessful on three consecutive occasions, the child shall be considered to have natural immunity from smallpox and shall be exempted from vaccination thereafter.

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What vaccine lymph to be used.

11. Only such vaccine lymph as has been approved 11. Only such vaccine lymph.

by the Director of Health Services, ¹[Union Territory of shall be used for vaccination or of by the Director of Health Chandigarh], shall be used for vaccination or re-

Vaccination fee.

(1) No fee or remuneration shall be accepted by a public vaccinator for any vaccination or re-vaccination performed or for any certificate given under this Act, at

Provided that it shall be lawful for a public vaccina. tor to accept the fee prescribed by Government for vaccina. tion or re-vaccination performed at the request of guardian elsewhere than at the vaccination station.

(2) Private vaccinators may charge the fee prescribed by the Government for vaccination or re-vaccination.

Duties of Superintendent of Vaccina-

The Superintendent of Vaccination, in addition to other duties imposed on him by or under the provisions of this Act, shall ascertain whether all the unprotected children within the local area have successfully undergone primary vaccination or re-vaccination as heretofore required, and if he has reason to believe that the guardian of any unprotected child has omitted to perform any duty imposed under this Act, he shall serve or cause to be served on the guardian of such child a notice requiring the child to be vaccinated or re-vaccinated or presented for inspection at the time and place to be specified in such

Order by Magistrate when notice

14. If such notice is not complied with, the Superintenunder section 13 is dent of Vaccination shall report the matter to the District Magistrate or any other [Executive Magistrate authorised by him] in this behalf, and the Magistrate receiving such report shall summon the guardian of the child and demand his explanation and shall, if the explanation is not satisfactory, make an order in writing directing the guardian

Substituted for the word "Punjab" by the Punjab Reorganisation (Chand in Adaptation of Laws on State and Co. garh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

²Substituted for the words "Executive Magistrate authorised by him" by Punjab Act No. 25 of 1964.

of the child to comply with the notice and produce a certificate of vaccination before the date specified in the order. If the order is not obeyed by such date '[the Magistrate shall forward the case to a Judicial Magistrate for dealing with the disobedience] as an offence punishable under section 16 of this Act.

- 15. (1) The Government may make rules for giving Power to make effect to the provisions of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power such rules may provide for—
 - (a) the division of a local area into circles for the performance of vaccination;
 - (b) the appointment of a place in each vaccination circle as a public vaccination station and the posting of some distinguishing mark in a conspicuous place near the station;
 - (c) the qualifications to be required for vaccinators and Superintendents of Vaccination;
 - (d) the authority competent to regulate the appointment, suspension and dismissal of public vaccinators and Superintendents of Vaccination;
 - (e) the time of attendance of public vaccinators at the vaccination station, and their residence within the limits of the vaccination circle;
 - (f) the distinguishing mark or badge to be worn by the public vaccinators and Superintendents of Vaccination;
 - (g) the conditions of licence granted to private vaccinators under section 6, and for the guidance of vaccinators generally in the performance of their duties;
 - (h) the facilities to be afforded to persons for procuring the vaccination of their children at their own houses;

¹Substituted for the words "the Magistrate shall deal with the disobedience" y Punjab Act No. 25 of 1964.

- (i) the grant and form of certificates of successful he grant and lolling of unfitness for vaccination;
- (j) the nature of the vaccine lymph to be used and the supply of sufficient quantity of such lymph;
- (k) the fee to be paid to a public vaccinator for vaccinating a person at a place other than the vaccinating a policy vaccination or if such person is a child, at the request of his guardian or the fee to be paid to a private vaccinator under section 12.
- (1) the preparation and keeping of registers show-
 - (i) the names of unprotected children,
 - (ii) the result of each vaccination or its postponement and the delivery of certificates, if any.
- (m) the assistance to be given by the members of a local authority and its servants in the preparation of these registers and in other matters;
- (n) the preparation of vaccination reports and

Punishment of offences.

16. Whoever—

- (a) violates the provisions of section 3;
- (b) does not comply with the provisions of subsection (3) of section 7;
- (c) neglects, without just excuse to obey an order made under section 14;
- (d) commits a breach of the rules made under section 15; or

(e) neglects, without just cause, to obey an order made under section 14 after having been previously convicted of so neglecting to obey a similar order made in respect of the same child;

shall be punishable as follows, namely :-

- (i) in the case of the offence mentioned in clause (a), with simple imprisonment for a term which may extend to three months, or with fine which may extend to two hundred rupees, or with both;
- (ii) in the case of the offences mentioned in clauses (b), (c) and (d), with fine which may extend to fifty rupees; and
- (iii) in the case of the offence mentioned in clause (e), with simple imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees, or with both.
- 17. The amount of all fees realised, and the amount Local bodies to of all expenditure incurred, under this Act in any local meet expenditure. area, shall respectively be credited to and paid from the funds of the local authority concerned.
- 18. The Vaccination Act, 1880, in its application to Repeal of Act XIII the State of Punjab, is hereby repealed.